

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 9756/75].

**REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES LIMITED FOR THE YEAR ENDED 31ST MARCH, 1974**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(i) Review by the Government on the working of the Hindustan Cables Limited, for the year ended 31st March, 1974.

(ii) Annual Report of the Hindustan Cables Limited for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9757/75].

**ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1973-74, REPORT OF COMMISSION OF INQUIRY INTO SADAR BAZAR DISTURBANCES WITH MEMO OF ACTION TAKEN THEREON AND UPSC (EXEMPTION FROM CONSTITUTION) AMENDMENT REGULATIONS, 1975.**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Om Mehta, I beg to lay on the Table:—

(1) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1973-74. [Placed in Library. See No. LT-9758/75].

(2) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report (1974) of the Commission of Inquiry into the Sadar Bazar disturbances.

(ii) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-9759/75].

(3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. G.S.R. 594 in Gazette of India dated the 17th May, 1975, under clause (5) of article 320 of the Constitution together with an explanatory memorandum. [Placed in Library. See No. LT-9760/75].

**NOTIFICATIONS UNDER ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) ACT, 1974, MARKET LOANS FLOATED BY CENTRAL GOVERNMENT, I.T. (AMND.) RULES, AND CENTRAL EXCISE (AMENDMENT) RULES, 1975, NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944. CORRECTION OF ANSWER U.S.Q. 7635 DATED 25-4-75, AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962.**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

(i) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and local Authorities) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 253 (E) in Gazette of India dated the 12th May, 1975.

(ii) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 254(E) in